Chhattisgarh is not a centrally protected monument/site under the jurisdiction of Archaeological Survey of India.

(b) Chhattisgarh Tourism Board does not have any proposal for forming trust for Giroudpuri. However, the Ministry of Tourism, Government of India has sanctioned ₹ 500 lakhs for the project of "Development of Giroudpuri as tourist destination" under its scheme of "Product/infrastructure development of destination and tourist circuit."

**Pali language in Eighth Schedule of Constitution**

*225. DR. BHALCHANDRA MUNGEKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry has a proposal for including Pali language in the Eighth Schedule of the Constitution;

(b) if so, the time-frame thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) At present, there are demands for inclusion of 38 more languages including Pali in the Eighth Schedule of the Constitution of India. There is no established set of objective criteria for inclusion of languages in the Eighth Schedule of the Constitution of India. The criteria for inclusion of languages in the Eighth Schedule are being evolved in consultation with the Ministries/Departments concerned of the Government of India. The pending representations for inclusion of more languages including Pali in the Eighth Schedule could be considered after a set of objective criteria are evolved and finally approved. As such, no time frame can be fixed.

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## WRITTEN ANSWERS TO UNSTARRED QUESTIONS

**Unused land acquired for SEZs**

2241. SHRI KIRANMAY NANDA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that for Special Economic Zones (SEZs) a total of 39,245 hectares of land was acquired, whereas only 5,402 hectares of land is being used so far by various States under SEZ programme;

(b) if so, the State-wise list of land used and unused;

(c) the steps Government wishes to take for unused land under SEZs; and

(d) whether Government has any plans to return the unused land under SEZs to respective farmers?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (d) Land is a State subject. Land for Special Economic Zones (SEZs) is made available by the State Governments as per their respective policy and procedures. State Governments have been advised that in case of land acquisition for SEZs, first priority should be for acquisition of waste and barren land and if necessary single crop agricultural land could be acquired for the SEZs. If perforce a portion of double cropped agricultural land has to be acquired to meet the minimum area requirements, especially for multi-product SEZs, the same should not exceed 10% of the total land required for the SEZ. The Board of Approval for SEZs only considers those proposals, which have been duly recommended by the State Government. Further, the State Governments have been informed on 15th June, 2007 that the Board of Approval will not approve any SEZs where the State Governments have carried out or propose to carry out compulsory acquisition of land for such SEZs after 5th April, 2007. Details showing the State/UT-wise, total notified land area, area utilized and lying vacant in Processing Area of 365 notified SEZs is given in the Statement (*See* below).

The SEZ developers are encouraged to operationalize their respective SEZs at the earliest. Any denotification of a SEZ is carried out only after the concerned State Government has given its 'No Objection' for the same.

***Statement***

*States/UT-wise area of notified Special Economic Zones (In hectares)*

(Upto 13.03.2015)

| Sl. No. | States/UT | Total Area Notified | Total Area Utilized | Area lying Vacant in Processing Area |
|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andhra Pradesh | 11187.06 | 4493.96 | 2213.45 |
| 2. | Chandigarh | 58.46 | 23.62 | 34.84 |
| 3. | Chhattisgarh | 101.28 | 22.04 | 79.24 |
| 4. | Goa | 249.48 | 0 | 249.48 |
| 5. | Gujarat | 12382.83 | 6818.58 | 4795.29 |
| 6. | Haryana | 415.49 | 36.57 | 293.69 |

| 1 | 2 | 3 | 4 | 5 |
|---|---|---|---|---|
| 7. | Jharkhand | 16.42 | 0 | 16.42 |
| 8. | Karnataka | 2302.74 | 841.83 | 1039.12 |
| 9. | Kerala | 971.99 | 390.38 | 455.99 |
| 10. | Madhya Pradesh | 1551.13 | 209.93 | 726.96 |
| 11. | Maharashtra | 6579.70 | 1754.51 | 3123.52 |
| 12. | Manipur | 10.85 | 0 | 10.85 |
| 13. | Nagaland | 340 | 0 | 340 |
| 14. | Odisha | 491.08 | 300.06 | 191.01 |
| 15. | Punjab | 46.12 | 8.39 | 30.92 |
| 16. | Rajasthan | 773.30 | 136.78 | 636.51 |
| 17. | Tamil Nadu | 5266.00 | 2222.85 | 2795.01 |
| 18. | Telangana | 2048.96 | 1957.22 | 469.51 |
| 19. | Uttar Pradesh | 753.92 | 219.20 | 476.77 |
| 20. | West Bengal | 235.84 | 190.71 | 45.13 |
| | TOTAL | 45782.64 | 19626.63 | 18023.71 |

**Relaxed rules for FDI in construction and real estate sector**

2242. SHRI AVINASH RAI KHANNA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has recently relaxed rules for allowing Foreign Direct Investment (FDI) in the construction sector, including housing;

(b) if so, the details thereof;

(c) whether relaxation of FDI norms for construction, real estate sectors will have any effect on the prices of houses; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Yes Sir. The Government has issued the Press Note No. 10 on 3rd December, 2014, amending the FDI policy regarding Construction Development Sector. Amended policy includes easing of area restriction norms, reduction of minimum capitalization and easy exit from project. Further, in order to give boost to low cost affordable